REPORT OF THE TECHNICAL ENQUIRY COM-MITTEE ON THE COLLAPSE OF THE ROOF OVER THE STEEL MELTING SHOP OF ROURKELA STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STFEL AND MINES/इस्पात और खान मंत्रालय में राज्य मंत्रो(SHRI SHAII NAWAZ KHAN): Sir, I beg to lay on the Table a copy (in English and Hindi) of the main Report of the Technical Enquiry Committee on the collapse of the roof over the Steel Melting Shop of the Rourkela Steel Plant. [Placed in Library. See No. LT—1171/71.]

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF GOODS) RULES, 1971

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/ कम्पनी कार्य विभाग में उपनेत्री (SHRI BEDA-BRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy of the Hindi version of the Department of Company Affairs Notification G. S. R. No. 1033, dated the 26th June, 1971, publishing the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971. [Placed in Library. See No. LT—1134/71.]

THE AIR CORPORATIONS (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION / पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (DR. SHRIMATI SAROJINI M.AHISHI): Sir, I beg to lay on the Table under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Ministry of Tourism and Civil Aviation Notification S. O. No. 2659, dated the 12th July, 1971 (in English and Hindi), publishing the Air Corporations (Amendment) Rules, 1971. [Placed in Library. See No. LT—1132/71.]

- (i) Appropriation Accounts (Civil), 1968-69
- (ii) AUDIT REPORT CIVIL), 1970 FOR 1968-69

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS/

कम्पनी कार्य विभाग में उपमंत्री (SHR! BEDA-BRATA BARUA): Sir, on behalf of Shrimati Sushila Rohatgi I beg to lay on the Table—

- (a) A copy each of the following papers (in Hindi)—
 - (i) Appropriation Accounts (Civil), 1968-69.
 - (ii) Audit Report (Civil), 1970 (relating to the year 1968-69.

[Placed in Library, For (i) and (ii), See No. LT-1173/71]

NOTIFICATIONS UNDER THE GUJARAT SALES TAX ACT, 1969

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Government of Gujarat, under subsection (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat:

- (i) Notification No. (GHN-27) GST—1071/(S. 49) (16)— \(\Gamma\) H., dated the 16th April, 1971.
- (ii) Notificatio. No. (GHN-42) GST-1071/(S. 49) (17)-TH., dated the 16th June, 1971.
- (iii) Notification No. (GHN-52) GST-1071/(S, 49) (18)-TH., dated the 17th July, 1971.
- (iv) Notification No. (GHN-69) GST-1071/(S. 49) (19)-TH, dated the 20th September, 1971. [Placed in Library—For (i) to (iv) See No. LT—1126/71.]

THE BOMBAY SALES OF MOTOR SPIRIT TAXATION (GUJARAT AMPNDMENT) RULES, 1971

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. (BHN-32) MSA-1571-(18)-TH, dated the 27 April, 1971 (in English and Hind), publishing the Bombay Sales of Motor Spirit Taxation (Gujarat Amendment) Rules, 1971, under sub-section (4) of section 36 of the Bunbay Sales of Motor

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[Shri Bedabrata Barua]

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Spirit Taxation Act, 1958, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—1128/71.]

Notifications under the Mysore Sales Tax Act, 1957

SHRI BEDABRATA BARUA: Sir, I also beg to lay on Table a copy of the following Notifications (in English and Hindi) of the Government of Mysore, under section 39 of the Mysore Sales Tax Act, 1957, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore:

- (i) Notification G. S. R. No. 195. dated the 27th May 1971, publishing the Mysore Sales Tax (Third Amendment) Rules, 1971.
- (ii) Notification S. O. No. 1031, dated the 31st May, 1971.
- (iii) Notification G. S. R. No. 215, dated the 2nd July, 1971, publishing the the Mysore Sales Tax (Fourth Amendment) Rules, 1971.
- (iv) Notification S. O. No. 1479, dated the 12th August, 1971.

[Placed in Library, For (i) to (iv) See No. LT-1131/71.]

THE GUJARAT SALES TAX (SECOND AMENDMENT)
RULES, 1971

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of the Gujarat Government Notification No. GHN-53/G. S. R. 1071 (4)-TH, dated the 17th July, 1971 (in English and Hindi), publishing the Gujarat Sales Tax (Second Amendment) Rules, 1971, under sub-section (5) of Section 86 of the Gujarat Sales Tax Act, 1969, read with clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library See No. LT—1127/71]

Notification under the Customs Act, 1962

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:

- (i) Notification G. S. R. No. 1171, dated the 12th August, 1971, together with an Explanatory Memorandum thereon.
- (ii) Notifications G.S.R. Nos, 1244 and 1245, dated the 28th August 1971, together with an Explanatory Memorandum thereon. [Placed in Library. For (i) and (ii) See No. LT—1123/71]
- (iii) Notification G. S. R. No. 1257, dated the 4th September, 1971. [Placed in Library. See No. LT-1124/71.]

THE CENTRAL BOARD OF DIRECT TAXES NOTI-FICATIONS

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the Central Boord of Direct Taxes Notifications S. O. No. 3153 (in English) and No. 3154 (in Hindi), dated the 20th August, 1971, publishing the corrigendum to the English and Hindi versions respectively of Notification S.O. No. 3398, dated the 14th October, 1970. [Placed in Library See No. LT—1119/71.]

THE POST OFFICE SAVINGS BANK (SECOND AMENDMENT) RULES, 1971

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 1260, dated the 21st August, 1971 (in English and Hindi), publishing the Post Office Savings Bank (Second Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Bank Act, 1873. [Placed in Library. See No. LT—1212/71.]

NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI BEDABRATA BARUA: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under Section 159 of